

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.335/96

Thursday, this the 23rd day of October, 1997.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

T Susanna,  
Part Time Sweeper,  
Thycaud Head Post Office,  
Trivandrum.

- Applicant

By Advocate Mr MR Rajendran Nair

Vs

1. The Superintendent of Post Offices,  
Trivandrum South Division,  
Trivandrum-695 014.

2. The Chief Post Master General,  
Kerala Circle,  
Trivandrum-695 033.

3. Union of India represented by  
its Secretary,  
Ministry of Communication,  
New Delhi.

- Respondents

By Advocate Mr TPM Ibrahim Khan, SCGSC

The application having been heard on 23.10.97 the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

The applicant, aggrieved by the order dated 9.2.96  
issued by the second respondent by which her request for  
grant of temporary status with effect from 29.11.89 is  
rejected, seeks to quash A-1, and to declare that she is

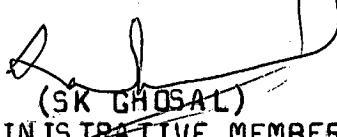
entitled to be granted temporary status with effect from 29.11.89 and to direct the respondents to grant temporary status to her with effect from 29.11.89 with all consequential benefits.

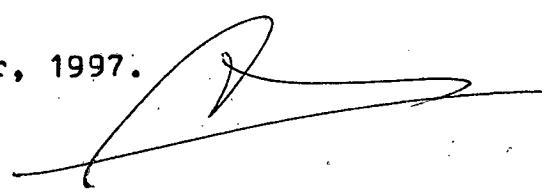
2. The question involved herein is squarely covered by the ruling in Civil Appeal Nos.360-361 of 1994 before the Supreme Court of India (Secretary, Ministry of Communications and others Vs Sakkubai and another). In the light of the said ruling, this O.A. is only to be dismissed.

3. Learned counsel appearing for the applicant submitted that the applicant may be permitted to submit a representation before the third respondent for incorporating a provision for part-time Casual Labourers for conferment of temporary status. The applicant is permitted to submit a representation on the above lines through proper channel within a period of one month from today. If such a representation is submitted, the third respondent shall consider the same and dispose it of by a speaking order within four months from its receipt.

4. Application is disposed of as aforesaid. No costs.

Dated, the 23rd October, 1997.

  
(SK GHOSAL)  
ADMINISTRATIVE MEMBER

  
(AM SIVADAS)  
JUDICIAL MEMBER

trs/2310

LIST OF ANNEXURE

1. Annexure A1: Order No.Vig/16-61/95 dated 9.2.1996 issued by 2nd respondent to the applicant.

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